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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 164 of 2010

Er.Rabinarayan RoutrayApplicant

Vs

UOI & Ors. Respondents

1. Order dated: 04th July, 2011.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

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The order under Annexure-1 dated 18th March, 2010 has been impugned in this OA with prayer to quash the said order. Through application filed on 6th July, 2010, the Applicant has brought to the notice of this Tribunal that the impugned order under Annexure-A/1 has meanwhile been withdrawn vide order dated 28th May, 2010 copy of which has been placed by him at Annexure-2. This was also the stand taken by the Respondents in their counter filed in this case opposing the contentions of the Applicant. It was contended by Learned Counsel for the Applicant that as the order under Annexure-2 is conditional the withdrawal of the impugned order under Annexure-1 is no withdrawal. Hence this OA needs adjudication. But the order under Annexure-2 has not been challenged or prayed to quash on any grounds.

In view of the above, I find no reason on the submission of the Applicant. Hence after hearing learned counsel for both sides, this OA is dismissed as infructuous.


Member (Admn.)